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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

R.A.No.201/2000 in  
O.A.No.2941/97

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)  
Hon'ble Shri Govindan S. Tampi, Member(A)

New Delhi, this the 27th day of September, 2000

Shri Anu Prasad  
s/o Shri Lallu Prasad  
Ex. Bungalow Khalasi  
under Controller of Stores  
Northern Railway  
Baroda House  
New Delhi. ... Applicant

(By Shri B.S.Mainee, through Shri B.L.Madhok,  
Advocate)

Vs.

1. Union of India through  
The General Manager  
Northern Railway  
Head Quarters Office  
Baroda House  
New Delhi.
2. The Chief Administrative Officer  
COFMOW, Indian Railways  
Tilak Bridge  
New Delhi.
3. The Assistant Secretary to the  
General Manager  
Northern Railway  
Baroda House  
New Delhi.

... Respondents

(By Shri R.L.Dhawan, Advocate)

O R D E R (Oral)

By Justice V. Rajagopala Reddy:

Heard the counsel for the applicant and the respondents. The review petition is filed by the applicant in the OA stating that the judgment contains an error apparent on the face of the record. The only ground urged by the learned counsel for the applicant was that at the time of arguments the Circular dated 31.12.1997 issued by the Railway Board, <sup>relating to</sup> ~~promoting~~ the Bungalow Peons to confer temporary status on completion of 120 days of continuous service, was not

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available with them as they ~~are~~ not aware of the Circular. Since they came to know about it only after disposal of the OA, they filed the present RA.

2. We have gone through the above Circular. We find that it would not alter the decision in the OA. The question in the OA was whether the applicant, Bungalow Peon could be terminated on the basis of the unsatisfactory report given by the concerned officer to which he has attached. Relying upon the proceedings dated 13.1.1995, <sup>by</sup> ~~held~~ that he could be so removed, ~~therefore~~, the OA was dismissed. The Circular which is now brought to our notice has no application as by the time the applicant could be granted temporary status, i.e., after completion of 120 days, the applicant's conduct was found unsatisfactory and he has removed. The RA therefore fails and is accordingly dismissed. No costs.

(GOVINDAN S. TAMPI)  
MEMBER(A)

*Ch. Jayaraman*  
(V.RAJAGOPALA REDDY)  
VICE CHAIRMAN(J)

/RAO/